

FORM NO. 3AA

[See rule 5A]

Report under section 32(1)(iia) of the Income-tax Act, 1961

1. I/We have examined the accounts and records of _____ [name and address of the assessee with permanent account number] relating to the business of manufacture or production of _____ during the year ended on 31st day of March, _____

2. I/We have obtained all the information and explanations which, to the best of my/our knowledge and belief, were necessary for the purpose of ascertaining the amount of expenditure incurred by the assessee for acquiring and installing new plant and machinery in the new industrial undertaking/existing industrial undertaking.

3. (a) I/We certify that the deduction to be claimed by assessee under the provisions of clause (A) of the first proviso to clause (iia) of sub-section (1) of section 32 of the Income-tax Act, 1961, in respect of the assessment year _____ is Rs. _____ which has been determined on the basis of new plant and machinery acquired and installed after the 31st day of March, 2002 by the assessee in the new industrial undertaking. The said amount has been worked out on the basis of the details given in Annexure A to this Form.

(b) I/We certify that the deduction to be claimed by the assessee under the provisions of clause (B) of the first proviso to clause (iia) of sub-section (1) of section 32 of the Income-tax Act, 1961, in respect of the assessment year _____ is Rs. _____ which has been determined on the basis of new machinery and plant acquired and installed by the assessee during the course of substantial expansion by way of increase in installed capacity of the industrial undertaking existing before the 1st day of April, 2002. The said amount has been worked out on the basis of the details in the Annexure B to this Form.

4. I/We, therefore, certify that the total deduction to be claimed by the assessee under clause (iia) of sub-section (1) of section 32 in respect of the assessment year _____ is Rs. _____.

In my/our opinion and to the best of my/our information and according to the information given to me/us, the particulars given above are true and correct.

Signed
Accountant

Notes :

1. Delete whichever is not applicable.
2. This report is to be given by—
 - (i) a Chartered Accountant within the meaning of the Chartered Accountants Act, 1949 (38 of 1949); or
 - (ii) any person who, in relation to any State, is, by virtue of the provisions in sub-section (2) of section 226 of the Companies Act, 1956 (1 of 1956), entitled to be appointed to act as an auditor of companies registered in that State.
3. "Actual cost" shall have the same meaning as assigned to it in clause (I) of section 43 read with *Explanation 10* of the Income-tax Act, 1961.
4. Substantial expansion by way of increase in installed capacity in the case of an industrial undertaking existing before the 1st day of April, 2002 should not be less than *ten* per cent. "Installed capacity" means the capacity of production as existing on the 31st day of March, 2002.
5. Where any of the matter stated in this report is answered in the negative or with a qualification, the report shall state the reasons therefor.

ANNEXURE A

[See paragraph 3(a) of Form No. 3AA]

Details relating to the claim by the assessee in case of new industrial undertaking under clause (A) of the first proviso to section 32(1)(iia) of the Income-tax Act, 1961

1. Name of the assessee

2. Assessment year
3. Business relating to manufacture or production of
4. Date of commencement of production
5. Remarks

Details of new plant and machinery acquired and installed in a new industrial undertaking

<i>Sl. No.</i>	<i>Name and address of the person from whom plant/ machinery was acquired</i>	<i>Details of plant or machinery</i>	<i>Date on which purchased</i>	<i>Date of installation</i>	<i>Actual cost of the asset</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>	<i>6</i>

ANNEXURE B

[See paragraph 3(b) of Form No. 3AA]

Details relating to the claim by the assessee in cases of substantial expansion by way of increase in installed capacity in case of an industrial undertaking existing before the 1st day of April, 2002

Part A

1. Name of the assessee
2. Assessment year
3. Business relating to manufacture or production of
4. Total installed capacity as on 31st day of March, 2002
5. Year in which substantial expansion by way of increase in installed capacity achieved
6. Remarks

Part B

Details of new plant and machinery acquired and installed in an undertaking existing before the 1st day of April, 2002

<i>Sl. No.</i>	<i>Name and address of the person from whom plant/ machinery was acquired</i>	<i>Details of plant or machinery</i>	<i>Date on which purchased</i>	<i>Date of installation</i>	<i>Actual cost of the asset</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>	<i>5</i>	<i>6</i>

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